

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:804  
ANSWERED ON:09.07.2009  
INSPECTION OF COMPANIES ACCOUNTS  
Gaikwad Shri Eknath Mahadeo;Yaskhi Shri Madhu Goud

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Government has ordered inspection of accounts of some companies after receiving complaints from certain quarters in the recent past;
- (b) if so, the details of the companies inspected for the alleged irregularities; and
- (c) the outcome thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

- (a) Government orders inspection, under Sec. 209A of the Companies Act, 1956 of the books of accounts of companies selected on account of complaints or other information relating to non-compliance with or violation of the provisions of the Companies Act, 1956 or other irregularities.
- (b) 149 Companies were inspected on the basis of complaints received against them from 01.04.06 till 31.03.09. The list of companies is attached as Annex A.
- (c) Suitable action under the law is taken in case any non-compliance / violation of the Companies Act,1956 comes to notice with regard to any company on the basis of inspection reports.